

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI.

No. F.5 (1)/2025/44538-44578

Dated, Delhi the 12 6 AUG 2025

Sub : Appointment/ promotion of Delhi Higher Judicial Service-
regarding.

Copy forwarded along with its enclosures for information and
necessary action to:-

1. The Officer In-charge, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies, Web-site Committee(Hindi/English) and Computer Branch, Tis Hazari Courts, Delhi.
2. The Officers Concerned.
3. The Administrative Civil Judge, (Central), Tis Hazari Courts, Delhi.
4. The A.OJs (Judl) Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch, Protocol Branch, LAC Branch, R & I Branch, 'LAYERS', ACR Cell & Vulnerable Witness Deposition Complex(VWDC), Central District, Tis Hazari Court, Delhi.
5. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi.
6. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.
7. The 'LAYERS' Section, for uploading on 'LAYERS'.

(Mukesh Kumar Gupta)
District Judge (Commercial Court)-07/
Officer In-charge, Judicial Branch (Central)
For Principal District & Sessions Judge (HQs)
Delhi

MOST IMMEDIATE

No. 4776 /D-2/Gaz./DHC/2025

Dated: 25.08.25

From:

The Registrar General,
High Court of Delhi,
New Delhi.

To,

The Principal District & Sessions Judge (HQ),
Tis Hazari Courts Complex,
Delhi-110054.

Sub: Appointment/promotion to Delhi Higher Judicial Service – regarding.

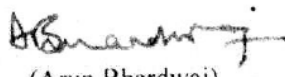
Sir,

I am directed to forward herewith a copy of Notification No. F.6/27/2025-Judl./Suptlaw/1512-1518 dated 22.08.2025, issued by the Department of Law, Justice and Legislative Affairs, Government of NCT of Delhi on the above subject, with a request to deliver a copy of the same to the officers concerned and obtain and send their joining reports to this Court.

I am further directed to request you to kindly ask the newly appointed/promoted officers from Delhi Judicial Service to Delhi Higher Judicial Service to report to the Chairperson, Delhi Judicial Academy for the Orientation Course except all the officers at Serial No. 01 to 09 appointed on regular basis namely from Ms. Sadhika Jalan to Ms. Sonam Gupta in the aforesaid notification as they have already undergone training.

Yours sincerely,

Encl.: Notification dated 22.08.2025



(Arun Bhardwaj)
Registrar General

Endt. No. _____ /D-2/Gaz./DHC/2025

Dated:

Copy for information to: -

1. The Principal District & Sessions Judge, New Delhi, Patiala House Courts, New Delhi.
2. The Principal District & Sessions Judge, East, Karkardooma Courts Complex, Delhi.
3. The Principal District & Sessions Judge, North-West, Rohini Courts Complex, Delhi.
4. The Principal District & Sessions Judge, South-East, Saket Courts Complex, New Delhi.
5. The Principal District & Sessions Judge, North-East, Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge-Cum-Special Judge (PC Act) (CBI), Rouse Avenue Court Complex, New Delhi.
7. The Principal District & Sessions Judge, North, Rohini Courts Complex, Delhi.
8. The Principal District & Sessions Judge, Shahdara, Karkardooma Courts Complex, Delhi.
9. The Principal District & Sessions Judge, South, Saket Courts Complex, New Delhi.
10. The Principal District & Sessions Judge, West, Tis Hazari Courts Complex, Delhi.
11. The Principal District & Sessions Judge, South-West, Dwarka Courts Complex, New Delhi.
12. The Chairperson, Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, Delhi with the request to conduct Orientation Course as per approved Programme for the newly appointed/promoted officers from Delhi Judicial Service to Delhi Higher Judicial Service except the officers at Serial No. 01 to 09 appointed on regular basis namely from Ms. Sadhika Jalan to Ms. Sonam Gupta.


Registrar General

TO BE PUBLISHED IN DELHI GAZETTE PART IV EXTRA- ORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, L.P. ESTATE, NEW DELHI -110002

No.F.6/27/2025-Judl./Suptlaw/ 1512- 1518

Dated 22, August, 2025

NOTIFICATION

No.F. 6/27/2025-Judl./Suptlaw/ 1512- 1518 :- The Lt. Governor of the National Capital Territory of Delhi, in consultation with the High Court of Delhi is pleased to:-

1. Promote/appoint the following officers of Delhi Judicial Service to Delhi Higher Judicial Service under Rule 7(1) (a) of Delhi Higher Judicial Service Rules, 1970 on regular basis against regular vacancies with effect from the date they assume charge of the office and to place them on probation in the Delhi Higher Judicial Service as per the provisions of the Delhi Higher Judicial Service Rules, 1970: -

| | | | |
|---|----------------------|---|-------------------|
| 1 | Ms. Sadhika Jalan | 6 | Mr. Prayank Nayak |
| 2 | Ms. Deepti Devesh | 7 | Ms. Rajat Goyal |
| 3 | Ms. Preeti Agarwala | 8 | Ms. Sonam Singh-I |
| 4 | Ms. Neha Gupta Singh | 9 | Ms. Sonam Gupta |
| 5 | Ms. Tanvi Khurana | | |

2. Appoint/Promote on *ad hoc* basis of the following 08 officers of Delhi Judicial Service to Delhi Higher Judicial Service against resultant consequential vacancies in Fast Track Special Courts sanctioned by the Govt. of NCT of Delhi on temporary/contractual basis vide letter dated 26.09.2020 for setting up of 16 Fast Track Special Courts, from the date they assume charge of the office.

| | | | |
|---|--------------------------|---|-------------------------|
| 1 | Mr. Himanshu Raman Singh | 5 | Ms. Ruby Neeraj Kumar |
| 2 | Mr. Deepak Kumar-I | 6 | Mr. Deepak Kumar-II |
| 3 | Mr. Vaibhav Melita | 7 | Ms. Vasundhri Chhaunkar |

| | | | |
|---|------------------|---|--------------------|
| 4 | Ms. Swati Sharma | 8 | Mr. Abhishek Kumar |
|---|------------------|---|--------------------|

The promotion on *ad hoc* basis shall not confer any right of absorption or seniority on the aforesaid officers in the cadre of Delhi Higher Judicial Service and in case of discontinuation of such Fast Track Special Courts, such officers shall revert back to their substantive Cadre of Delhi Judicial Service.

By order and in the name of the
Lt. Governor of National Capital Territory of Delhi,



(Reetesh Singh)

Principal Secretary (Law, Justice & L.A.)

No.F. 6/27/2025-Judl./Suptlaw/ 1512-1518

Dated 22, August, 2025

Copy to:

1. The Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi.
2. The Secretary to the Govt. of India, Ministry of Law & Justice (Department of Justice), Jaisalmer House, New Delhi.
3. The Registrar General, High Court of Delhi, New Delhi.
4. The District & Sessions Judge (HQ), Delhi, Tis Hazari Courts Complex, Delhi.
5. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi, in duplicate with Hindi version, for publication in Delhi Gazette.
6. Officers Concerned (through the Ld. Registrar General, Delhi High Court).
7. The PAO-VI, Tis Hazari, Delhi.



(Reetesh Singh)

Principal Secretary (Law, Justice & L.A.)